

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

39. IA/187(MB)2023
IN
CP/137(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.10.2023**

Name of the Party: Sandhya Chandna Gupta
Vs
Tik158 Enterprises Private Limited

Section 241(1), 242(4) of Companies Act, 2013, Rule 11 of NCLT Rules 2016

ORDER

1. Mr. Ankit Lohia a/w Ms. Anisha Didwania, Ld. Counsel for the Petitioner present. Mr. Ryan D'souza a/w Ms. Ekta Tyagi, Ld. Counsel for the Respondent No. 2 present. Mr. Saahil a/w Ms. Nisha, Ld. Counsel for the Respondent No. 3 present.
2. This Company Petition is connected in CP/1195(MB)2020. Wherein the direction has been passed for completing the valuation process.
3. Post this matter on **13.12.2023** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)